

involuntary displacement of the people, while the State Governments, Public Sector Undertaking or agencies, and other requiring bodies may put in place greater benefits levels than those prescribed. NRRP, 2007 also specifies that the aim should be to minimize large-scale displacement, as far as possible. Only the minimum area of land commensurate with the purpose of the project may be acquired. Also, as far as possible, projects may be set up on wasteland, degraded land or un-irrigated land. It has been decided to give a statutory backing to the NRRP, 2007. Accordingly, this department has prepared the draft Land Acquisition and Rehabilitation and Resettlement Bill, 2011 and it has been placed in the public domain on 29th July, 2011 for comments/suggestions from the stakeholders.

(e) No, Sir.

(f) In view of (e) does not arise.

Rural development schemes in Uttarakhand

2325. SHRI TARUN VIJAY: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the details of Central Government Schemes sanctioned for rural development in Uttarakhand during the current Fiscal year; and

(b) the details of funds allocated, released and utilized by the State Government and reports submitted in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) The Ministry of Rural Development is implementing the major rural development programmes namely, Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), Swarnjayanti Gram Swarajgar Yojana (SGSY)/National Rural Livelihood Mission (NRLM), Indira Awaas Yojana (IAY), Pradhan Mantri Gram Sadak Yojana (PMGSY) and Integrated Watershed Management Programme (IWMP) in all the States including Uttarakhand. The Ministry of Drinking Water and Sanitation is implementing the National Rural Drinking Water Programme (NRDWP) and Total Sanitation Campaign (TSC) during the current fiscal year.

(b) Central fund allocated, released and utilized by Government of Uttarakhand during the financial year 2010-11 and current year 2011-12 (up to July, 2011) are given below:

(Rs. in Lakh)

Sl.No.	Schemes	2010-11			2011-12		
		Allocation	Release	Utilization	Allocation	Release	Utilization
1	MGNREGA	N.A	28980.93	253246.13	N.A	128397.83	3246.08
2	SGSY	2264.00	2230.25	3182.68	2069.00	1034.50	315.32
3	IAY	5767.56	5395.01	8062.20	5633.93	2816.97	1731.90
4	PMGSY	3508.00	24026.00	19174.00	4463.00	26000.00	7127.00
5	NRWDP	12616.00	12489.84	6382.60	13939.00	13641.00	5544.00
6	TSC	N.A	1707.61	1159.57	N.A	402.38	727.13
7	IWMP*	N.A	1597.00	1597.00	N.A	0.00	0.00

Utilization is out of the Available funds which include Opening balance + Central release + State release + misc. receipt.

N.A-Not applicable being demand/project based schemes.

* Excluding DPAP, DDP and IWDP, which have been combined in to IWMP *w.e.f.* 2009-10.

PAPERS LAID ON THE TABLE

MR. DEPUTY CHAIRMAN: Papers to be laid on the Table.

Report and Accounts (2009-10) of the AIIMS, New Delhi and related papers

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD) Sir, I lay on the Table:

- I. (1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 18 and Section 19 of the All India Institute of Medical Sciences Act, 1956 :
 - (a) Fifty-fourth Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), New Delhi, for the year 2009-10, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above. ...*(Interruptions)*... [Placed in Library. See No. L.T. 4893/15/11]